

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
4<sup>th</sup> Floor, Chanderlok Building 36, Janpath, New Delhi- 110001  
Ph: 23753942, Fax-23753923

Petition No. 217/TT/2015

Date: 18.1.2016

To

The Deputy General Manager,  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

Subject: - Truing up transmission tariff for tariff period 2009-14 and determination of transmission tariff for tariff period 2014-19 for 1x80 MVAR, 420kV 3-phase Bus-Reactor at 400kV Bongaigaon Sub-station along with associated bay under transmission system associated with North-East/Northern Western Interconnector-I and transmission system of Kameng HEP in North Eastern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 22.1.2016:-

- a. Cost of initial spares discharged up to COD on cash basis.
- b. Undertaking that the actual equity infused for the additional capitalisation in 2009-14 tariff period is not less than 30% on an affidavit.
- c. The amount of balance and retention payment yet to be made along with the details of the contract for which payment has been retained along with the amount retained.
- d. The RPC approval for the said asset.

In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-  
(V. Sreenivas)  
Deputy Chief (Legal)